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GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED: 18.10.1979

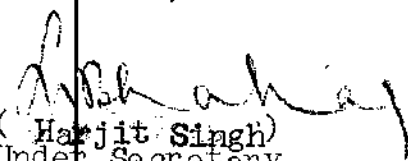
C O R R I G E N D U M
I N C O M E T A X

No. 3038 (F.No.261/3/79-ITJ): In the Notification of the Central Board of Direct Taxes No.2978(F.No.261/3/79-ITJ) dated the 23.8.79 for the jurisdiction of Appellate Assistant Commissioner of Income-tax, Madras.

In the last line at page 1

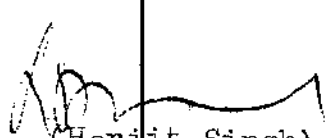
FOR " This notification shall take effect from 1.9.1979.

READ "This Notification shall take effect from 15.10.1979.


(Harjit Singh)
Under Secretary
Central Board of Direct Taxes

Copy to:-

1. The Commissioner of Income-tax, Tamil Nadu-I, Madras.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I.(R.S.&P) (Bulletin)- New Delhi 5 copies.
4. Ad-VI Section/E.D, Section.


(Harjit Singh)
Under Secretary
Central Board of Direct Taxes.